

धीरे शांति तो हुई है, मगर संवाद भी प्रस्थापित होगा और जैसे ही संवाद प्रस्थापित होगा, हमें वहां एक भी ज्यादा दिन राष्ट्रपति शासन नहीं रखना है। यह हमारी पार्टी की पॉलिसी भी नहीं है, न कभी हमने रखा है।

मान्यवर, यह सभी जानते हैं कि हम जब भी राष्ट्रपति शासन लगाते हैं, जब भी अनुच्छेद 356 अप्लाई करते हैं, चाहे वह किसी भी कारण से करते हों, तो उसको दो माह के अंदर दोनों सदनों से अनुमोदन कराना पड़ता है, इसीलिए मैं इसका अनुमोदन कराने के लिए इस सदन के सामने उपस्थित हुआ हूँ। मैं आशा करता हूँ कि राष्ट्रपति शासन लगाने का जो निर्णय है, उसका सभी लोग समर्थन करेंगे और सुप्रीम कोर्ट का जो जजमेंट है, उसका compliance इस सदन के द्वारा किया जाएगा, धन्यवाद।

MR. CHAIRMAN: I shall now put the Statutory Resolution moved by the Minister to vote. The question is:

“That this House approves the Proclamation issued by the President on the 13<sup>th</sup> February, 2025 under Article 356(1) of the Constitution in relation to the State of Manipur.”

*The motion was adopted.*

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#### ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, on the Waqf (Amendment) Bill, 2025, there was voting by division. Seat Division No.151 is allotted to Ms. Dola Sen and Seat Division No.133 is allotted to Shri Subrata Bakshi. It is mandatory that exercise of right of vote is valid and can be effected, to make it valid, only from the seat allotted to the hon. Member. Any other mode does not allow the Member to engage even in correction.

#### 4.00 A.M.

The facility of correction is available only when the Member exercises the right from his or her seat. A correction slip was submitted by Ms. Dola Sen and there is no dispute on that count. Sanctity of voting is fundamental and any transgression is unacceptable. That this transgression has taken place, there is no option with the Chair except to invalidate that vote.

Hon. Members, we took recourse to electronic voting. On an earlier occasion, I had indicated that adaptability and accessibility to technology has been widely reflected by people at large. I would again urge the Members that except for very extraordinary situations, we must make optimizing rule for exercise of electronic

voting. I would urge the hon. Members, whenever there is an occasion like this, we must have some kind of updating on this. We will put the procedure again on the Member's Portal so that we exemplify to others also that our voting, electronic voting, is near perfect.

Hon. Members, it is a rare occasion. The House stands adjourned at 4.02 a.m. today to meet again on this very day at 11 a.m. today, that is, the 4<sup>th</sup> April, 2025.

*The House then adjourned at 04.02 hours on the 4<sup>th</sup> April, 2025 till 11.00 hours.*